

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No. 59/GT/2012

Date: 1.2.2013

To,

Executive Director (Commercial),
NTPC Ltd,
Core-7, Scope Complex,
7, Institutional area, Lodhi Road,
New Delhi- 110003

Sir,

Subject: **Docket No. 59/GT/2012**: Petition for revision of tariff of Anta Gas Power Station (419.33 MW) from 1.4.2009 to 31.3.2014 after truing up.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by **21.2.2013**:

1. Reconciliation of actual additional capitalization with balance sheets:

Balance sheet duly audited and certified by the auditors for 2009-10, 2010-11 and 2011-12, along with reconciliation of actual expenditure incurred stage wise and asset wise, to be furnished.

2. Actual/Projected expenditure during 2009-14:

- (i) The actual expenditure of ₹9609.59 lakh in 2009-10, ₹848.42 lakh in 2010-11 and ₹146.14 lakh in 2011-12 has been claimed as against the projected/actual expenditure of ₹8606.34 lakh in 2009-10, ₹781.25 lakh in 2010-11 and ₹747.82 lakh in 2011-12 allowed by the Commission in the order dated 20.4.2012. Justification for deviation in actual/projected additional capital expenditure with detailed reasoning, to be submitted.
- (ii) Clarification/confirmation that all the actual expenditure during the years 2009-10, 2010-11 & 2011-12 are the final payments made and there is no balance payments left.
- (iii) The projected expenditure of ₹834.33 lakh in 2012-13 and ₹258.56 lakh in 2013-14 has been claimed as against the zero expenditure claimed in the amended petition. It is observed that some of the actual/projected expenditure allowed by the Commission in order dated 20.4.2012 during the year 2009-10, 2010-11 and 2011-12, has been deferred during 2012-

13 and 2013-14. The reasons for deferring this expenditure/part of expenditure should be furnished, along with the justification.

- (iv) Certify that all assets of the gross block as on 31.3.2009, 31.3.2010, 31.3.2011 and 31.3.2012 are in use. In case any asset has been taken out from service from the gross blocks, then the same should be indicated along with the date of putting the asset in use, and the date of taking out the asset from service, along with the depreciation recovered.

3. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-

(B. Sreekumar)
Deputy Chief (Law)